

(b) if so, the efforts proposed by Government to preserve the same; and

(c) the other birds species are under the threat of extinction and Government efforts to preserve them?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) and (b). There are five species of Quails known in the Himalayas. Of these, the Mountain Quail is reported to be extinct. The other four species are not considered endangered or threatened with extinction. The species are afforded protection under the Wild Life (Protection) Act, 1971.

(c) There are 38 species and sub-species of birds included under Schedule I of the Wild Life (Protection) Act, 1972. Of these, the mountain Quail, the Jerdon's Courser, the Pink-headed Duck and Forest Spotted Owlet are reported to be extinct. The rest are rare or endangered. However, as a result of conservation action taken in recent years, they are not under threat of extinction.

Inscription of Word "Under Suspension" on Postal Covers

5729. SHRI KAMLA PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether while addressing a communication to a public servant who has been placed under suspension, the word 'under suspension' is to be inscribed on the postal envelope;

(b) if not, whether Government are aware that some offices are putting the word 'under suspension' on the postal covers thereby hurting the feelings of the individual besides spoiling his image amongst the local people; and

(c) if so, steps proposed to be taken to ensure non-recurrence of such events in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) to (c). Government have not

issued any instructions to the effect that the word 'under suspension' should be super-scribed on the postal envelope addressed to a public servant under suspension, nor is the issue of any instructions to this effect under consideration.

Financial Status of Central Government Employees Consumer Cooperative Society

5730. SHRI KAMLA PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the financial status of the Central Government Employees Consumer Co-operative Society Limited, New Delhi as on 1 January, 1985, and on 1 January, 1980;

(b) whether the working of the Society has improved during the last three years, if so, in what way;

(c) steps proposed to be taken to further strengthen it so as to render greater service to Government employees;

(d) whether a special audit has been ordered and if so, the findings thereof;

(e) whether there is any proposal to bifurcate the stationery counter into three-four counters under independent charge of persons manning them so as to bring about the desired improvement in its working; and

(f) if so, by when and period of the tenure fixed, if any?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) A statement is attached.

(b) Yes, Sir. By streamlining the various administrative, operational and functional aspects of the Society from 1980 onwards to achieve improved services to the consumers and also the over all economic viability of the Society.

(c) While striving to improve administrative, efficiency the Society envisages to expand its business by opening more

branches, including self-service branches with modern facilities where possible. The question of providing accommodation for opening more branches is engaging the attention of the Government.

(d) Yes, Sir. The report is awaited.

(e) No, Sir.

(f) Does not arise.

Statement

Financial Status of the Central Government Employees Consumer Cooperative Society

(Rupees in lakhs)

Year	Sale over	Profit/Loss		Reserves	Accumulated loss
		(+)	(-)		
30-6-80	140.46	—	9.10	5.51	48.53
30-6-84	946.54	31.53	—	25.40	22.42

*The figures have been given for period ending June, 1980 and June, 1984 as the Cooperative Year of the Society is from July to June.

**The figures as on 30-6-1980 are as per the audited accounts of the Society approved by its General Body. Figures for 30-6-1984 are yet to be approved by the General Body.

Cases against Correspondent of Associated Press

5731. PROF. MADHU DANDAVATE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a correspondent of Associated Press was harassed by Government after the military action at the Golden Temple in Amritsar for his frank and objective news reports sent to the international journals;

(b) if so, whether as a result of the harassment the correspondent secured an anticipatory bail from the Supreme Court to prevent his arrest;

(c) whether the correspondent challenged

the constitutionality of the "Terraciat Affected Areas (Special Courts) Act" and the Presidential notification of news censorship in the Supreme Court;

(d) whether Government impounded the correspondent's passport and refused to renew his press accreditation card for 1985; and

(e) if so, the reasons thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) No, Sir.

(b) A case FIR No. 267 dated the 30th July 1984 u/s 153-A IPC, 295-A IPC and the Punjab Special Powers (Press) Act, 1956 was registered at P.S. Civil Lines, Amritsar in connection with the filing of despatch from Amritsar on the 13th June 1984 by Shri Brahma Chellaney, correspondent of the Associated Press. Shri Chellaney filed a petition in the Delhi High Court on the 18th October 1984 that in the event of the petitioner's arrest he be released on bail. Delhi High Court in its interim order on October 19, 1984 directed that the petitioner was not to be arrested; in its final order passed on 7th November 1984 they dismissed his application and stated that the news-item was *prima facie* gravely tendentious. Shri Chellaney also moved the Supreme Court on the 29th October 1984 for anticipatory bail. While the Supreme Court in its orders dated the 30th October, 6th November, 20th November and 20th December 1984 ordered that he shall not be arrested, they also observed in their last order that this facility was granted on the specific condition that he shall offer full co-operation to the investigating officers and that if he fails to offer such co-operation, the interim order is liable to be revoked.

(c) Yes Sir.

(d) and (e). The Regional Passport Officer Delhi in his order dated the 27th December 1984 impounded his passport under section 10 (3) (c) of the Passports Act, 1967. The question of renewal of the accreditation card for 1985 is under consideration.